

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

MA in Disposed of Cases No. 44/2025

In

Original Application No. 696/2024

**IN THE MATTER OF:**

Deepak Rana

...Applicant(s)

Vs

State of Haryana

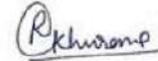
...Respondent(s)

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Date: 30.06.2025

Filed  
Through



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REPLY ON BEHALF OF RESPONDENT No.3 i.e.  
MUNICIPAL COUNCIL, PALWAL

**MOST RESPECTFULLY SHOWETH:**

1. That a letter petition dated 08.10.2023 was treated and registered as OA No.696/2024. By way of said OA, the applicant has raised the grievance about dumping of garbage.
2. That this Hon'ble Tribunal vide order dated 24.07.2024, Joint Committee constituted by this Hon'ble Tribunal submitted the report stating that "The MC, Palwal, undertook the following measures: Cleaning the site, removing all solid waste, clearing the drain, installing lights, erecting boundary fencing, and placing warning and information boards to prevent future waste dumping. Additionally, an employee has been assigned by MC, Palwal, to monitor the site and enforce fines for violations. The complainant expressed satisfaction with these actions, and a signed inspection report has been obtained to confirm this."

It has also been reported that on 03 February 2025, the concerned field officer of HSPCB conducted a follow-up visit to the site to verify the actions initiated by the Municipal Council of Palwal regarding the regular maintenance of cleanliness and site found clean and in compliance.

3. That said report dated 19.03.2025 has been registered as MA No.44/2025 and notice has been issued for filing reply. Present reply is being filed through District Municipal Commissioner, Palwal who is authorized and competent to file the present reply on behalf of answering respondent.

4. That after receiving of notice in present matter, direction was given to Junior Engineer, MC Palwal and Sanitary Inspector via letter bearing memo no. 2017-18/MC/PWL/2025 dated 18/06/2025 to visit the site and give reports regarding the same so that report may be filed before this Hon'ble Tribunal. Accordingly, site was again visited by MC officials on 19.06.2025. During visit it was found that there was no such dumping of waste and barbed wire fencing alongwith cautionary Sign Board were found intact.

5. That it is most respectfully submitted that waste referred in the complaint was lifted and sent to 1.5 acre site at Firojpur, Palwal where daily generated waste is being scientifically handled following windrows method and with the help of trommel machines. The relevant information pertaining to handling of solid waste is as under:

- A. Door to Door Collection and Transportation as well as handling of Solid Waste in MC Palwal is being done by the Agency M/s Classic Manpower & Construction Services. Daily generated waste is 106 MT tentatively.
- B. Total of 84 vehicle/machinery (37 Tipper, 13 Tractor Trolley, 30 Rickshaw and 3 JCB Loader) is being used by the agency.
- C. Daily generated and collected waste is transported to 1.5 Acre land situated at Firojpur, Palwal which is under ownership of MC, Palwal. The MRF is also available at this Site where recyclable etc waste is sorted out.
- D. Trommel Machine (capacity 400 TPD) is installed for segregation of waste. Good soil is being given to farmers by the Agency hired. For disposal of RDF, the agency has executed agreement with (1) RAC paper mill, Modi Nagar, (2) Suchi paper mill, G.B. Nagar Uttar Pradesh.
- E. Bio-culture is being done on regular basis to stop smell and insects (mosquito and fly).

In view of the submissions made herein above, it is humbly submitted that present reply may kindly be taken on record. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

  
Manisha Sharma, HCS  
District Municipal Commissioner, Palwal

Date: 30.06.2025

Place: Palwal

District Municipal Commissioner  
PALWAL



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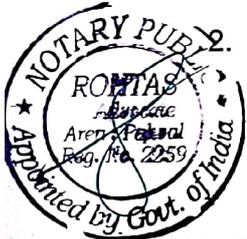
State of Haryana

...Respondent(s)

AFFIDAVIT

I, Manisha Sharma, HCS, District Municipal Commissioner, Palwal do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



Verification:

Verified at Palwal on 30<sup>th</sup> day of June 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Register Entry No 392  
Dated 30/06/2025

Deponent  
District Municipal Commissioner  
PALWAL

Deponent  
District Municipal Commissioner  
PALWAL

ATTESTED  
NOTARY PUBLIC  
PALWAL (HR.)  
30/06/2025

